

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A No.514/94

Monday this the 25th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Kunji Koya,
Tourism Officer,
Kavaratty Island,
Union Territory of Lakshadweep.

.. Applicant

(By Advocate Mr.Navneethan)

vs.

1. The Administrator, Union Territory of Lakshadweep, (Chairman, Society for Promotion of Recreational Tourism, Kadamat Islands, Lakshadweep).
2. The General Manager, Society for Promotion of Recreational Tourism, -do-
3. Union of India represented by Secretary to Ministry of Tourism, New Delhi.
4. Shri P.M.Sayeed, Minister of State for Home, Ministry of Home Affairs, North Block, New Delhi.
5. P.K.Mohammed Koya, Graduate Assistant, Kavaratty.
6. K.I.Abdulla Koya, Agricultural Demonstrator, Minicoy.
7. Abdul Razack K.K., Tourism Officer, Kadamat. .. Respondent

(By Advocate Mr.M.V.S.Namboodiri - R1 & 2)
Mr.T.P.M.Ibrahim Khan for R5 & 6)

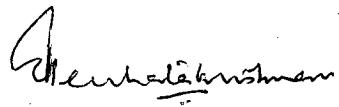
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

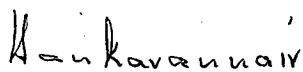
It is said that applicant has moved High Court of Kerala for similar reliefs, and that a Writ appeal filed by him has been entertained. A party cannot seek remedies from two forums at the same time. We therefore,

dismiss the application without expressing any opinion on the merits, in view of the pendency of the Writ Appeal in the High Court of Kerala. No costs.

Dated the 25th April, 1994.



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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